

OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA

ORDER

In continuation of this officer order bearing no 14/G Spl and 15/G Spl both dated 14.04.2020 and to ensure hearing of cases by way of Video Conferencing, with a view to minimize footfall and spread of Covid -19, advocate/ applicant shall file a separate application showing urgency of matter mentioning his e-mail and mobile number, at the official email ID djldh-chd@nic.in, alongwith formal application/ petition which is already being filed as per order mentioned supra.

Considering the application, if Duty Judge/ Magistrate has decided to take up the case, then after follow up of necessary procedure in case. Reader of Duty Judge/ Magistrate will contact advocate/ applicant telephonically to ascertain as to whether advocate/ applicant wants to address any argument. In case the advocate/ applicant intends to address arguments, time of hearing shall be fixed as per the directions of Presiding Officer and same shall be communicated telephonically, by Reader, to all the concerned.

As per instructions of Hon'ble High Court, video conferencing be conducted through Vidyo App and in case any difficulty is being faced in using this app, then other Apps like Cisco Webex, jitsi, google duo and whatsApp may be used. In exceptional circumstances, the proceedings should be conducted through voice call conference/ teleconference facility after establishing the identity of the lawyer/ applicant to that effect Reader of concerned court shall make necessary arrangements for video conferencing/ teleconference and ensure conduct of hearing of case though one platform of video conferencing/ teleconference, by all the concerned

Duty Judge/ Magistrate shall ensure uploading of order/s, so passed, by the concerned official of his/her court and in case of bail, communication of the order to the concerned Jail Superintendent, through e-mail.

Sd/-

District and Sessions Judge,
Ludhiana 28.04.2020

No.35 /G Spl. Dated 28.04.2020

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh
2. All the Judicial Magistrates of Sessions Division, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court as well as S A 's of Sub Divisions to upload this order on official web site and to monitor uploading of orders in CIS system.

Sd/-

District and Sessions Judge,
Ludhiana 28.04.2020